

ascendant or descendant, where the names of brother or sister or lineal ascendant or descendent and the individual appear as joint-owners in any document, and the consideration for such property has been provided or paid out of the known sources of income of the individual; or

- II. a transaction or an arrangement in respect of a property carried out or made in a fictitious name; or
- III. a transaction or an arrangement in respect of a property where the owner of the property is not aware of, or, denies knowledge of, such ownership;
- IV. a transaction or an arrangement in respect of a property where the person providing the consideration is not traceable or is fictitious.

Grants to Jammu and Kashmir

2451. SHRI SHAMSHER SINGH MANHAS: Will the Minister of FINANCE be pleased to state:

(a) Various grants provided to Jammu and Kashmir (J&K) during the past three years and in the current year so far;

(b) The reasons for mounting financial problems of this State, specially the big increase of the liabilities of J&K, along with the steps being taken to overcome these difficulties; and

(c) The reasons for delay in releasing certain grants of J&K?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) to (c) As per the recommendations of 14th Finance Commission (FFC), for its award period (2015-20), the States' share in divisible pool of Union taxes has been enhanced from 32% to 42% which is highest ever vertical increase in tax devolution. Accordingly, FFC has recommended total transfers of ₹ 124481.57 crore (including tax devolution of ₹ 58779.00 crore) to the J&K for the period 2015-20 against ₹ 40489.90 crore (including tax devolution of ₹ 20182.70 crore) recommended by 13th Finance Commission for 2010-15, which shows an increase of 207.44% in aggregate. The higher transfer of resources to State will allow the State greater autonomy in designing and financing of schemes as per their contextual need and requirements. Besides, central assistance as grant-in-aid is provided to various States including Jammu and Kashmir (J&K) as Central Assistance to Centre and State Plans. As such, following releases have been made to J&K during the past three years (pertaining to 13th FC) and in the current year (current FFC) so far :

(₹ in crore)

Year	Plan*	Non Plan	Tax Devolution	Total
2012-13	12966.31	3705.25	3870.37	20541.93
2013-14	13331.11	3500.53	4142.10	20973.74
2014-15	13112.85	2794.78	4477.23	20384.86
1.4.2015 to 3.8.2015	1488.99	4423.13	2888.51	8800.63

*Source : PFMS

Releases are made as per FC recommendations and the conditions attached to each Scheme/Plan. There has been timely release of funds/grants as per the set practice.

As seen from the J&K Budget Document for 2015-16, the State has estimated its Debt/GSDP ratio at 43.99% which is within the target of 51.42% prescribed by FFC. State has also estimated Revenue Surplus of ₹ 2587 crore i.e., 2.26% during 2015-16 (BE). However, the State has estimated its Fiscal Deficit at 6.26% as against Target of 3% set by FFC.

Provision of crop loan

†2452. SHRI P. L. PUNIA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there is a provision to provide crop loan to the farmers in the country, if so, the names of the institutions/agencies through which the crop loan is provided by Government and the rate of interest at which such loan is provided;

(b) the details of crop loan disbursed in the last one year, State-wise;

(c) whether it is also a fact that loans of farmers are also waived off by Government under certain circumstances, if so, the details thereof ;

(d) the details of the loans waived off in the last one year, State-wise; and

(e) whether it is also a fact that large amount of agriculture loan is outstanding, if so, the amount thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) Scheduled Commercial Banks, both in public and private sector, Regional Rural Banks and Cooperative Banks in the Short Term Cooperative Credit Structure provide crop loans to farmers. With a view to ensuring availability of agriculture

†Original notice of the question was received in Hindi.